

ITEM NO.9

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).1150/2017

(Arising out of impugned final judgment and order dated 26/09/2016 in CMA No. 30345/2016 05/09/2014 in LAR No. 42/2014 26/09/2016 in LAR No. 42/2014 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

LUCKNOW DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

BHUSAI AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP and office report)

Date : 17/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Manender Singh, ASG.
 Mr. M. C. Dhingra, Adv.
 Mr. Gaurav Mehrotra, Adv.
 Mr. Gaurav Dhingra, Adv.
 Ms. Gauri Neo, Adv.
 Mr. Piyush Kant Roy, Adv.

 Mr. Divyanshu Sahay, Adv.
 Ms. Meenakshi Kalra, Adv.

For Respondent(s) Mr. Keshmendra Shukla, Adv.
 Mr. E. C. Agrawala, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

It was submitted by Mr. Manender Singh, learned ASG appearing on behalf of the Lucknow Development Authority that in this case, most of the amount of compensation has been paid.

The amount of Rs.1,19,87,274/- (Rupees One Crore Nineteen Lakh, Eighty Seven Thousand, Two Hundred and Seventy Four only) has been disbursed to the respondents. For one acre area compensation remains to be paid.

Considering the aforesaid submission, we deem it proper to grant the leave in the matter.

Let reply be filed within a period of six weeks.

List thereafter for hearing.

In the meantime, operation of the impugned order shall remain stayed.

(B.Parvathi)
Court Master

(Tapan Kr. Chakraborty)
Court Master